

State vs. Manish Gupta etc.

FIR No.729/15
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Manish Gupta, Ramesh Pathak and Rajesh in person.

Accused Deepak not produced from JC.

Rest accused persons are absent.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Let previous order be complied afresh for 17.12.2020.

Put up for accused Deepak on 07.09.2020.


(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Arvind Aggrawal vs. UOI & Ors.

CT No.2156/18 & 2160/18
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Complaint through VC.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock down.

Let IO be summoned in terms of previous order for

09.11.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence. Further perusal of file reveals that accused persons are charged for the offence punishable under section 420 IPC which is compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the complainant to join the proceedings through VC or appear in person. Court notice be also issued to the accused persons for NDOH.

Put up before pre lok adalat on 04.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Bunty

FIR No.466/14
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

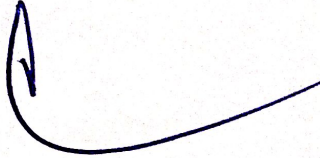
Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that proceedings under section 82 Cr. P.C. have been initiated against the accused.

Put up on 17.12.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Roomal Singh

FIR No.1443/15
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that accused is sent to face trial for the offence punishable under section 506/509 IPC which are compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the complainant to join the proceedings through VC or appear in person. Court notice be also issued to the accused for NDOH.

Put up before pre lok adalat on 04.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

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Mohender
State vs. Harinder Singh etc.

E-FIR No.25900/16
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence. Further perusal of file reveals that accused persons are charged for the offence punishable under section 411 IPC which is compoundable within the scheme of Cr.P.C. Therefore, let court notice be issued to the complainant to join the proceedings through VC or appear in person. Court notice be also issued to the accused persons for NDOH.

Put up before pre lok adalat on 04.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Sachin

FIR No.94/17
PS: Hari Nagar

22.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter is listed for arguments on the point of charge, however, none has joined the proceedings on behalf of the accused.

Put up on 17.12.2020 for purpose fixed.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Naveen Kumar

FIR No.308/11
P.S. Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

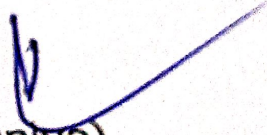
Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 10.11.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.


(Babita Punia)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Bittu etc.

FIR No.45/17
PS:Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Accused Babloo has already been declared absconder.
None for accused Bittu.
Court is convened through VC (CISCO Webex).
Put up for consideration on 17.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Aslam

FIR No.258/14
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

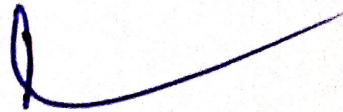
Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Let previous order be complied afresh for 17.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Sahil Kapoor

FIR No.14/14
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 10.11.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Suresh etc.

FIR No.440/14
PS:Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons

Court is convened through VC (CISCO Webex).
File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 10.11.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Mohan Yadav

FIR No.168/15
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

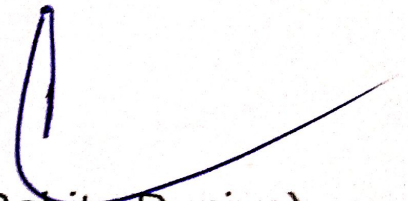
Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Let previous order be complied afresh for 17.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Ajay Yadav

FIR No.568/15
PS:Mundka

22.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Let process be issued in terms of previous order dated 11.09.2019 for 17.12.2020.


(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Akhtar Sheikh

FIR No.168/19
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

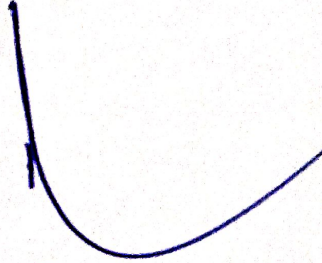
Present: Ld. APP for State through VC.

None for accused (on bail in this case).

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter is at the stage of arguments on the point of charge, however, none has joined the proceedings on behalf of the accused.

Put up for arguments on the point of charge on
28.09.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

1. ***State vs. Mahfooz etc.***

FIR No.97/17
PS:Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

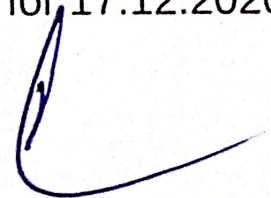
Present: Ld. APP for State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Let previous order be complied afresh for 17.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Mohan Kashyap

FIR No.137/19
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter is at the stage of final arguments. Therefore, let court notice be issued to the accused as well as his counsel to join the proceedings on 05.09.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Pankaj Chawal vs. Divya Kapoor

P/Y
CT No.2882/18
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. Counsel for complainant through VC.

Court is convened through VC (CISCO Webex).

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace the file by the NDOH.

Put up on 10.09.2020 for further proceedings.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Gagandeep Singh

FIR No.1417/15
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

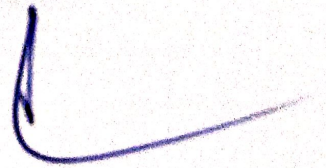
Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Summons to injured could not be issued due to lock-down.

Let injured be summoned in terms of previous order for 17.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Pati Ram

FIR No.06/14
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).
File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Punjya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Akash etc.

FIR No.443/16
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

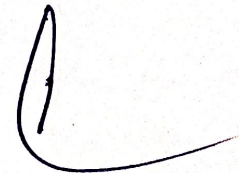
Accused Amit is in JC, however, not produced on account of lock down.

Rest accused persons are absent.

Court is convened through VC (CISCO Webex).

Jail Superintendent is directed to produce the accused Amit on NDOH through VC.

Put up for purpose fixed on 04.09.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Vijay Kumar & Ors.

FIR No.133/16
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi

22.08.2020

Raj Rani Kakkar vs. Partha Seth

CT No.571/17
PS: Hari Nagar

22.08.2020

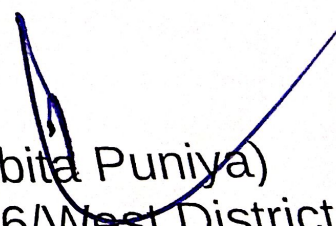
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Present: None.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of pre summoning evidence. Therefore, the matter stands adjourned in view of the office order issued by Hon'ble High Court of Delhi for 17.12.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Kamal

FIR No.07/17

PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

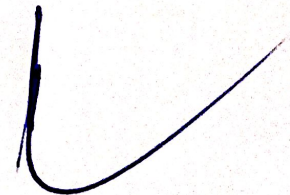
Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Ajay eto.

FIR No.391/16
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock down.

Let previous order be complied afresh for 17.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Ram Chander & Anr.

FIR No.208/18
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

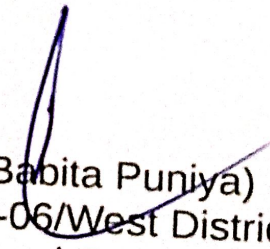
Present: Ld. APP for State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that on the last date of hearing, both the accused persons were absent. Today, also none has joined the proceedings on behalf of accused person. Let court notice be issued to accused persons as well as their counsels for NDOH.

Put up on 28.09.2020 for recording the statement of accused persons.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Santosh

FIR No.322/17
PS:Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Ramesh Chand Gupta vs. Khem Chand

CC No.14111/18
PS: Hari Nagar

22.08.2020

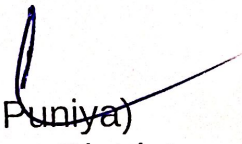
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Present: None.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of pre summoning evidence. Therefore, the matter stands adjourned in view of the office order issued by Hon'ble High Court of Delhi for 17.12.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Prakash

E-FIR No.23766/15
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused is absconder.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence u/s 299 Cr.P.C., therefore, matter stands adjourned for 04.09.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Sarvesh Sharma

FIR No.98/11
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of recording the statement of accused. Therefore, court notice be issued to accused as well as to his counsel for NDOH.

Put up on 07.09.2020 for recording the statement of accused.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020